

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade

Udyog Bhawan, New Delhi

Dated 29th January 2025

Corrigendum

Subject: Corrigendum in respect of Case No. 2 of Meeting No. NC/2/MEET/DEC/202425/15 dated 23.12.2024- reg.

In respect of case No. 2 of Meeting No. NC/2/MEET/DEC/202425/15 dated 23.12.2024, the following norms were fixed against the Advance Authorizations issued to M/s JSK Industries Private Limited.

Norms Committee Decision:

- I. A.A.No. 0310800990 dated 14.12.2015 (Amendment Sheet No. 1 dated 02.01.2017)
- II. A.A.No. 0310804379 dated 03.05.2016 (Amendment Sheet No. 1 dated 10.01.2017)
- III. A.A.No. 0310804427 dated 05.05.2016 (Amendment Sheet No. 1 dated 10.01.2017)
- IV. A.A.No. 0310804630 dated 12.05.2016 (Amendment Sheet No. 3 dated 05.01.2017)

The Committee considered the case as per agenda and decided to ratify the ad-hoc Norms for the purpose of redemption of the four Advance Authorisations, as per comments of (DPIIT) via mail vide U.O No. P-47011/126/2024-TSW dated 20.12.2024, as under:

- i. Aluminium Wire Rod: As 1.01 Kgs. /Kg. content in the export items.
- ii. High Carbon Steel Rod: As 1.02 Kgs. /Kg. content in the export items.

RA concerned may take suitable consequential action accordingly.

The firm has represented vide email dated 06.01.2025 for modification in the minutes for grant of EODC for closure purpose instead of fixation of adhoc norms.

Revised Norms Committee decision:

The Committee considered the case as per agenda and technical opinion. The applicant submitted that they have exported Aluminium Conductor Steel Reinforced under these licenses issued under SION C-7 which allows Aluminium Ingot or


संजय कुमार/SANJAY KUMAR
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार, महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Alumunium Wire Rod as one of the inputs. The said SION allows optional input namely Alumunium Ingot/ billets or Alumunium Wire Rod.

After completing exports, applicant found it difficult to import the input Alumunium Ingot, and therefore approached RA for change of input from Alumunium Ingot to Alumunium Wire Rod. The RA accepted the request made the post export change from Alumunium Ingot to Alumunium Wire Rod. Accordingly applicant replenished it by import of the changed input. When applicant approached to RA for issue of EODC, RA refused to do the same as SBs mention exempted input as Alumunium Ingot, whereas applicant has imported Alumunium Wire Rod.

The Committee accepted the request of applicant based on post export change of input, though the SBs mention the exempted material as Alumunium Ingot, and also that SION C-7, gives option to applicant and both the optional inputs pertain to Alumunium raw material only. It is also seen that Alumunium Wire Rod has lesser wastage of 1% and both the optional inputs have same import duty as well. The Committee also decided that this decision shall be strictly for issue of EODC and no further export and import shall be allowed.

The concerned RA may take suitable consequential action accordingly.


संजय कुमार / SANJAY KUMAR
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi